

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 946 of 2015**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

08/14.09.2020

Heard through V.C.

2. Learned counsel for the State submits that he has received instruction as to whether second A.C.P. will be given to the petitioner or not, but could not file supplementary counter affidavit, as such he seeks two weeks time to file the same.

3. Prayer is allowed.

4. Put up this case on 15.10.2020 under the heading "For final disposal".

(Deepak Roshan, J.)

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